IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-228/ND/2007

IN THE MATTER OF:

Bezel Motors Private Limited

..PETITIONER

SECTION:

Under Section 58/59

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

ORDER

Learned Counsel for the parties are present. Mr. Santosh Pandey, Practicing Company Secretary has appeared for Respondent No.3. Ld. Counsel for the petitioner points out that an advance copy of the application has been duly dispatched to all the three respondents and the Tracking report is annexed along with the affidavit in relation to the service of notice dated 20.9.2017 evidencing that the same has been delivered. However, none appears for Respondent 1 & Respondent 2.

In relation to respondent 3, it is represented by the Ld. representative for the respondent appearing for R-3 that an application has been filed. However, Ld. Counsel for the petitioner states that a copy of the application has not been received as yet. Ld. representative appearing for R-3 is directed to furnish a copy of the application in order for the non-applicant /petitioner to file reply.

In relation to R-1 & R-2, final opportunity is given for their appearance. Matter will now be heard on 04.12.2017.

List on 04.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit